

Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Textiles Committee, Bombay, for the year 1990-91, together with the Audit Report on the Accounts.
- (ii) Review by Government on the working of the above Committee.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-1740/92]

I. Accounts (1990-91) of the Kandla Port Trust and related papers.

II. Administration Report (1990-91) of the Calcutta Port Trust and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI M.M. JACOB: On behalf of (SHRI JAGDISH TYTLER) I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Kandla Port Trust for the year 1990-91, and the Audit Report thereon.
- (ii) Review by Government of the Annual accounts of the above Port Trust.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1741/92 for (1)]

II. (1) A copy each (in English and Hindi) of the following papers, under section 106 of the Major Port Trusts Act, 1963:—

- (i) Annual Administration Report of the Calcutta Port Trust for the year 1990-91.
- (ii) Review by Government on the working of the above Port Trust.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1743/92 for (II)]

Report and Accounts (1988-89) of the Pawan Hans Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H.

FAROOK): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report and Accounts of the Pawan Hans Limited, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (ii) Statement by Government accepting the above report.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in library. See No. LT-1756/92]

Notifications of the Ministry of Finance (Department of Revenue)

SHRI M.M. JACOB: On behalf of SHRI SHANTARAM POTDUKHE Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

- (1) S.O. No. 156(E), dated the 26th February, 1992, regarding revision of exchange rate of foreign currency and Indian rupee for the purposes of customs valuation.
- (2) S.O. No. 188(E), dated the 6th March, 1992, regarding revision of exchange rate of foreign currency and Indian rupee for the purposes of customs valuation.
- (3) S.O. No. 189(E), dated the 6th March, 1992, regarding revision of exchange rate of foreign currency and Indian rupee for the purposes of customs valuation. [Placed in Library. See No. LT-1745/92]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 194(E),